

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

KARANI TECHTEX PRINT PRIVATE LIMITED

1.	Name of the Corporate Debtor	Karani Techtex Print Private Limited
2.	Date of incorporation of corporate debtor	10/02/2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U18204WB2015PTC205243
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 13B, Rammoy Road, Bhawanipore, Kolkata 700025, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	2 January 2025 (communicated to IRP on 4 Jan 2025)
7.	Estimated date of closure of insolvency resolution process	1 July 2025 180 days from the date of commencement of Corporate Insolvency Resolution Process
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sri Madhur Agarwal IBBI/IPA-001/IP-P00653/2017-18/11127
9.	Address and email of the interim resolution professional, as registered with the Board	Address: Sri Madhur Agarwal, Flat 24, 8 A Alipore Road, Kolkata - 700027 Email: madhuragarwal75@gmail.com
10.	Address and email to be used for correspondence with the interim resolution professional	Address: Sri Madhur Agarwal, Flat 24, 8 A Alipore Road, Kolkata 700027 Email: cirp.karani@gmail.com
11.	Last date for submission of claims	18 January 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not Applicable as per information available with IRP
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	Relevant Forms can be Downloaded from the IBBI Website at www.ibbi.gov.in or taken from the IRP

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Karani Techtex Print (P) Limited on 2nd January 2025.**

The creditors of **Karani Techtex Print (P) Limited**, are hereby called upon to submit their claims with proof of on or before 21 August 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The submission of claims with proof is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016. The claims with proof is to be submitted by way of the following specified forms: **Form B** - claim by Operational Creditors, **Form C** - Claim by Financial Creditors, **Form CA** - Claim by creditors in a class, **Form D** - Claim by Workmen or an Employee, **Form E** - Claim submitted by Authorised Representative of Workmen and Employee, **Form F** - Claim by Creditors other than Financial Creditors and Operational Creditors. The above mentioned forms under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016 can be downloaded from the website www.ibbi.gov.in

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA - Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.

Date and Place: 7 January 2025, Kolkata

Madhur Agarwal

Interim Resolution Professional

IBBI/IPA-001/IP-P00653/2017-18/11127

